

SHRIMATI SHEILA KAUL: I thought the Question Hour was over and so I was not listening. He can write to me. We are always in correspondence.

WRITTEN ANSWERS TO QUESTIONS

Construction/Allotment of Houses by DDA

♦86. SHRIMATI MONIKA DAS: Will the Minister of WORKS AND HOUSING be pleased to state;

(a) the number of houses in different categories constructed by the DDA during the year 1981-82 till 31-1-1982;

(b) the number of houses allotted to the different categories of applicants by the D.D.A during the above period; and

(c) the number of houses likely to be allotted by the D.D.A, during the remaining period of the current financial year?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) 6190 houses have been completed by the DDA during 1981-82 till 31-1-82.

(b) The DDA allotted 356 MIG, 776 LIG, 345 Janta and 1636 Self-Financing Scheme flats during the period from 1-4-81 to 31-1-82.

(c) 2304 flats under the Self Financing Scheme have been allocated by the DDA during this month. As allotment under the New Pattern Scheme, 1979 has been stayed by the Delhi High Court and the draw for allotment of flats under some other Schemes are expected to be held during March, 1982, it is not possible to indicate the number of houses expected to be allotted during the remaining period of the current financial year. j

Chaos at ISBT

*87. SHRI YOGENDRA SHARMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware of the chaotic conditions at the Inter State Bus Terminus (I.S.B.T.) in Delhi; and

(b) if so, what measures are proposed to be taken by Government to improve the conditions there?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) The Government are aware that the facilities and services provided at the Inter State Bus Terminus (ISBT) in Delhi need improvement. The DDA has reported that the following measures have been taken/are proposed to be taken to provide better services:—

(i) The existing water line is proposed to be replaced by a line of a bigger diameter and the work is expected to be completed by March, 1982.

(ii) Two additional tubewells, work on one of which has been started, are proposed to be constructed so as to augment water supply by 60,000 gallons per day.

(iii) The existing bituminous roads are proposed to be converted into cement concrete roads.

(iv) A permanent storm water pump house has been installed at the entrance of ISBT to dewater the flood rain water from the complex.

(v) In place of the temporary pump house, two sewer pump houses with sumpwell have been constructed and two sewer pump sets have been installed and commissioned.

(vi) To provide better illumination sodium vapour lamps have been installed at the entrance and exist points of the complex

(vii) Additional ten urinals have been constructed round the complex.

(viii) Postal facility is now available in the arrival block from 8.00 A. M. to 8.00 P. M.

(xi) A big information centre in the entrance hall is being constructed for the convenience of the general public.

Ratification of outer space treaty of 1967

*88. SHRI NARSINGH NARAIN PANDEY; Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has ratified the Outer Space Treaty of 1967; if so, what are the details thereof;

(b) what are the names of the countries which have so far signed and ratified the Treaty; and

(c) what are the various postulates of the Treaty?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO); (a) Yes, Sir. India's instrument of ratification of the Outer Space Treaty of 1967 was deposited in the Capitals of all the three Depositaries of the Treaty, namely the USSR, the UK and the USA, on 18 January 1982.

(b) A list of countries which have so far signed and ratified the Outer Space Treaty of 1967 is placed on the Table of the House.

(c) The Outer Space Treaty of 1967 contains provisions in respect of (a) the outer space and (b) the Moon and other celestial bodies. Whereas the Moon and other celestial bodies are to be used exclusively for peaceful purposes, the use of the outer space has been prohibited only in regard to the orbiting around the earth of any objects carrying nuclear weapons or any other kinds of weapons of mass destruction, or stationing of such weapons in any other manner. The Treaty enunciates broad principles govern-

ing the activities of States in the exploration and use of outer space including the Moon and other celestial bodies. Such principles include benefit and interest of all countries, equality and non-discrimination freedom of scientific investigation and encouragement to international co-operation, no national appropriation by claim of sovereignty, and conformity with international law including the Charter of the United Nations.

List of countries which have signed and ratified the Outer Space Treaty of 1967

1. Argentina
2. Australia;
3. Austria
4. Bahamas
5. Barbados
6. Belgium
7. Brazil
8. Bulgaria
9. Burma
10. Byelorussia
11. Canada
12. Cuba
13. Cyprus
14. Czechoslovakia
15. Democratic Yemen
16. Denmark
17. Dominican Republic
18. Ecuador
19. Egypt
20. El Salvador
21. Fiji
22. Finland
23. France
24. German Democratic Republic
25. Germany, Federal Republic of
26. Greece
27. Guinea-Bissau
28. Hungary
29. Iceland
30. India
31. Iraq